

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 106
IB- 441/(ND)/2020

IN THE MATTER OF:

Anil Kumar

....**Applicant**

Vs.

G.K Dairy And Milk Products Pvt Ltd

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 07.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Mr.Gurmeet Singh, Adv.

Mr.Sunil Wali Adv.

For the Respondent

: Mr.Manoj Kumar Garg, Adv

ORDER

Learned Counsel for the applicant states that in compliance of the order dated 10th December 2020, the reply was to be filed, subject to payment of Rs. 10,000/-. Reply is filed. The applicant has filed rejoinder also but the cost is not still paid. Today, the Learned Counsel for the Corporate Debtor makes statement that they should provide details then only the payment can be made. This is attitude of the Corporate Debtor. We impose further cost of Rs. 5000/- to be paid to the applicant. Let the Learned Counsel for the applicant give the details. If the payment is not done by tomorrow, reply will not be taken on record.

List for hearing on 22.01.2021.

Sd/-

SUMITA PURKAYASTHA
MEMBER (T)

Sd/-

DR. DEEPTI MUKESH
MEMBER (J)